

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

Original Application No. 609 of 1992

Kaushal Kumar Mishra Applicant.

versus

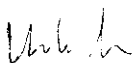
Union of India and others Respondents.

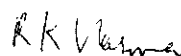
Hon'ble Mr. Justice R.K. Varma, Vice-Chairman.
Hon'ble Miss. Usha Sen, Administrative Member.

(By Hon'ble Mr. Justice R.K. Varma, Vice-Chairman)

Sri V.K. Goel learned counsel for the petitioner stated in the midst of hearing of O.A. No. 1644 of 92 which has been fixed for today, that similar petition namely, ~~this~~ petition (O.A. 609/92), was earlier filed by the same petitioner and that he has made the application for withdrawing this petition. We sent for this file after getting it listed in the additional cause list of today.

2. We find that the petitioner has filed this Misc. Application No. 1823 of 1992 dated 18.10.92 for withdrawal of this petition with permission to file a fresh application. We allow this application for withdrawal of the petition in view of the other petition i.e. O.A. 1622 of 1992, which has been partly heard today. Accordingly, this O.A. No. 609 of 1992 is dismissed as withdrawn without any order as to costs.


Member-A


Vice-Chairman

Allahabad Dated:- 11 April 1994

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